

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Jammu)

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**Subject: Instructions to Oath Commissioners of Jammu and Kashmir State.**

**CIRCULAR**

No: 68

Dated: 27/11/2017

It is impressed upon all the Oath Commissioners of Jammu and Kashmir State to maintain the Register in accordance with Rule 192 of the High Court Rules and to adhere to Rules 189 to 195 of the High Court Rules while discharging their functions as Oath Commissioners.

By order

  
(Sanjay Dhar)  
Registrar General

No: 30598-633/LP Dated: 27/11/2017

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu,
2. Secretary to Hon'ble Mr. Justice Mohammad Yaqoob Mir,
3. Secretary to Hon'ble Mr. Justice Tashi Rabstan,
4. Secretary to Hon'ble Mr. Justice M.K. Hanjura,  
..... for information of their Lordships.
5. Registrar Vigilance, High Court of J&K Jammu for information with the request to conduct surprise inspection of the Oath Commissioners of the State.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar for information.
7. All Principal District & Sessions Judges with the request to circulate the same amongst all the Courts/ Bar Associations within their respective jurisdictions.
8. President Bar Association Jammu/Srinagar for information.
9. In-charge NIC J&K High Court, Jammu for uploading the same on the official website of High Court of J&K.

  
Registrar General